

GOVT. OF ASSAM
JUDICIAL DEPARTMENT :: JUDICIAL BRANCH
DISPUR :: GUWAHATI-6

ORDERS BY THE GOVERNOR OF ASSAM

NOTIFICATION

Dated Dispur the 21st January,2016

No. JDJ.243/2013/Pt-I/7 : On the recommendation made by the Hon'ble Gauhati High Court, the Governor of Assam is pleased to invest the Additional District & Sessions Judge, Bilasipara (shifted from Dhubri) with the power of Motor Accident Claim Tribunal, under Section 165 of the Motor Vehicles Act, 1988 for disposal of pending MAC cases.

(P. Saikia)
L.R. & Secretary to the Govt. of Assam
Judicial Department

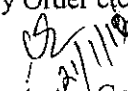
Memo No. JDJ.243/2013/Pt-I/7-A

Dated Dispur the 21st January,2016

Copy to:

1. ~~The~~ Principal Accountant General (A & E), Assam, Beltola, Guwahati-29.
2. ~~The~~ Registrar General, Gauhati High Court, Guwahati.
3. The Registrar (Vigilance), Gauhati High Court, Guwahati with reference to letter No. HC.VII-99/2015/5984-A, dtd. 23-12-2015.
4. The District & Sessions Judge, Dhubri, Assam.
5. The Additional District & Sessions Judge, Bilasipara, Dhubri, Assam.
6. The Director, Government Press, Baminimaidam, Guwahati-28. He is requested to publish the same in the Assam Gazette.

By Order etc.


Deputy Secretary to the Govt. of Assam
Judicial Department